

Annual Report of and Review on the working of the Himachal Pradesh Agro Corporation Ltd., Shimla for 1989-90 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1989-90.

(ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-131/91]

(b) (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur for the year 1987-88.

(ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-132/91]

(3) A copy each of the following papers (Hindi and English ver-

sions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—

(i) Review by the Government on the working of the Punjab State Seeds Corporation Limited, Chandigarh for the year 1985-86.

(ii) Annual Report of the Punjab State Seeds Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

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12.56 hrs.

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): On behalf of Shri S. B. Chavan, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI M. M. JACOB: I introduce the Bill.

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